

Title: Regarding termination of 80 soldiers of Kerala.

MR. SPEAKER: Shri T. Govindan.

...(Interruptions)

SHRI T. GOVINDAN (KASARGOD): Mr. Speaker, Sir, I would like to draw the attention of the Minister of Defence regarding the matter of termination of 80 soldiers who belong to Kerala for political reasons. ...(Interruptions)

Since then, these discharged servicemen were representing their grievances before the Defence Minister. Though these soldiers were dismissed long back, no action has been taken so far. In one such case - Shri TV. Thampan Vs. Adjunct General 1993(2) KLT 1012 judgement dated 5.8.93 the hon. High Court of Kerala directed the Union of India to reinstate the petitioner. Further, Shri P.P. Kumaran, Kappad in Kannur district of Kerala and 79 others filed petition in the hon. High Court of Kerala and in their case High Court directed the Union of India to dispose of their case vide judgement dated 27.1.98. But the Central Government has not taken action in this matter. ...(Interruptions)

These youth joined in the military because of their patriotism to their motherland are now depressed due to the Government's action to dismiss them from service. This is injustice. So, I urge the Minister of Defence to immediately give the compensation to these petitioners as directed by the hon. High court of Kerala without any further delay in the matter. ...(Interruptions)

MR. SPEAKER: Prof. A.K. Premajam.

...(Interruptions)

MR. SPEAKER: You are not allowing your Member also to speak.

...(Interruptions)

MR. SPEAKER: Your Member is raising the issue.

...(Interruptions)

SHRI SUDIP BANDYOPADHYAY : Is this the way? ...(Interruptions)

MR. SPEAKER: You are not allowing your Member also to speak. Please understand that. Nothing should go on record except Prof. A.K. Premajam's statement.

...(Interruptions)